

Notification

S.O.

Ranchi, dated-14/11/2002

- In exercise of the powers conferred by section-85 of the Bihar State Re-organisation Act, 2000, the Government of Jharkhand adopts "Bihar Minimum, 1953. The Bihar Shops and Establishment Rules, 1955" (hereinafter referred as the said Rules) with the following amendments:-

The word "Bihar" or "Bihar State", Bihar Government & Patna wherever they occur in the rules be replaced with the word Jharkhand or "Jharkhand State" Jharkhand Government & Ranchi.

2. This Rules shall come into force with effect from 15.11.2000

(No.2/M.W.20-19/2001-2866)

By the order of Governor of Jharkhand

(Bhoendra Jha)

Dy. Secretary to Govt.

Government of Jharkhand
Labour, Employment and Training Department

NOTIFICATION

S.O.....

Ranchi, dated 06/03/2012

S.O.....In exercise of the powers conferred by section-2(ii) (h) of the Payment of Wages Act, 1936(4 of 1936) and after considering the objections and suggestions on proposal as required by sub-section (5) of section (1) of the said Act, the Governor of Jharkhand is pleased to extend the provisions of this Act to following class of establishment or persons employed in the such establishments:-

1. Shop & Establishment as defined in sub-section (6) of section 2 of the Jharkhand Shop and Establishment Act, 1953.
2. All scheduled Employment notified under section-27 of the Minimum Wages Act, 1948 by the State Government.

[File No-2/Shram.Ka. (P.W.Act)03/2011 L&E 407 Ranchi, Dated 06/03/12]

By the order of the Government of Jharkhand,

(Premenand Kiro)
Under Secretary to Government.